



सत्यमेव जयते

**THE**

**COLLECTION**

**OF**

**MEGHALAYA ACTS**

**AND**

**ORDINANCES**

**FOR THE YEAR 2000**

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### LISTS OF MEGHALAYA ACTS AND ORDINANCES, 2000

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**The 20<sup>th</sup> December, 1999**

No. LL (B) 17/96/190- The Meghalaya Appropriation (No. III) Act, 1999 (Act No. 1 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 1 OF 2000**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 5<sup>th</sup> January, 2000. Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 7<sup>th</sup> January, 2000

**THE MEGHALAYA APPROPRIATION (NO. III) ACT, 1999**

An

Act

**To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1999-2000**

Be it enacted by the Legislature of the State of Meghalaya in the Fifty first Year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. III) Act, 1999
Withdrawal of Rs. 16,13,03,811 from and out of the Consolidated Fund of Meghalaya	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of rupees sixteen crores, thirteen lakhs, three thousand, eight hundred eleven towards defraying the several charges which will come in the course of payment during the financial year 1999-2000 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

**2**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	13,00,000	...	13,00,000
	2053-Stationery and Printing				
	4058-Capital Outlay on Stationery and Printing	Capital	...	...	...
2.	2012-Governor ... ..	Revenue	...	...	...
3.	2013-Council of Ministers	Revenue	...	...	...
	2070-Other Administrative Services, etc				
4.	2014-Administration of Justice ...	Revenue	3,45,200	1,04,805	4,50,005
5.	2015-Elections ... ..	Revenue	2,20,04,063	...	2,20,04,063
6.	2029-Land Revenue	Revenue	...	...	...
	2245-Relief on account of Natural Calamities				
	2250-Other Social Services				
	3475-Other General Economic Services				
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	Capital	...	...	...
	6250-Loans for Other Social Services				
	6401-Loans for Crop Husbandry				

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
7.	2030-Stamps and Registration ... Revenue	2,79,492	...	2,79,492
8.	2039-State Excise ... .. Revenue	...	...	...
9.	2040-Sales Tax	}	Revenue	...
	2045-Other Taxes and Duties on Commodities and Services			
10.	2041-Taxes on vehicles	}	Revenue	1,96,13,112
	2070-Other Administrative Services etc			
	3055-Road Transport			
	5053-Capital Outlay on Civil Aviation			
	5055-Capital Outlay on Road Transport	}	Capital	...
11.	2045-Other Taxes and Duties on Commodities and Services	}	Revenue	...
	2501-Special Programme for Rural Development			
	2801-Power			
	2810-Non-Conventional Sources of Energy			
	6801-Loans for Power Project	}	Capital	...
12.	2047-Other Fiscal Services		Revenue	...
	2048-Appropriation for Reduction or Avoidance of Debt		Revenue	...
	2049-Interest Payments		Revenue	...
	2051-Public Services Commission		Revenue	... 10,39,200 10,39,200

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
13.	2052-Secretariat General Services	Revenue	...	...	...
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services	Capital	...	...	...
14.	2053-District Administration	Revenue	...	...	...
15.	2054-Treasury and Accounts Administration	Revenue	...	...	...
16.	2055-Police	Revenue	...	8,07,960	8,07,960
	2070-Other Administrative Services				
	2216-Housing				
	4059-Capital Outlay on Public Works	Capital	...	...	...
	4216-Capital Outlay on Housing				
17.	2056-Jails	Revenue	7,95,000	...	7,95,000
	4059-Capital Outlay on Public Works	Capital	...	...	...
18.	2058-Stationery and Printing	Revenue	...	...	...
	4058-Capital Outlay on Stationery and Printing				
		4216-Capital Outlay on Housing	Capital	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
19.	2052-Secretariat-General Services	Revenue	...	...	...
	2059-Public Works				
	2202-General Education				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art and Culture				
	4210-Capital Outlay on Medical and Public Health				
20.	4216-Capital Outlay on Housing	Capital	...	...	...
	4403-Capital Outlay on Animal Husbandry				
	4404-Capital Outlay on Dairy Development				
	2070-Other Administrative Services etc.				
20.	4059-Capital Outlay on Public Works (Civil Defence and Home Guards)	Revenue	66,749	...	66,749
		Capital	...	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
21.	2075-Miscellaneous General Services	Revenue	...	...	
	2202-General Education		...	...	
	2203-Technical Education		...	...	
	2204-Sports and Youth Services		...	...	
	2205-Art and Culture		...	...	
	2236-Nutrition		...	...	
	3425-Other Scientific Research		...	...	
	3454-Census, Survey and Statistics		...	...	
	4202-Capital Outlay on Education, Art and Culture		Capital	...	...
	4204-Capital Outlay on Education, Sports, Art and Culture			...	...
6202-Loans for Education, Art and Culture	...	...			
2070-Other Administrative Services, etc	Revenue	...	...		
22. 2216-Housing	Revenue	...	...		
23. 2070-Other Administrative Services etc	Revenue	...	...		
24. 2071-Pensions and other Retirements Benefits	Revenue	...	...		
25. 2075-Miscellaneous General Services	Revenue	...	...		



SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
26.	2210-Medical and Public Health	Revenue	...	...	...
	2211-Family Welfare				
	4210-Capital Outlay on Medical and Public Health	Capital			
	4211-Capital Outlay on Family Welfare				
27.	2215-Water Supply and Sanitation	Revenue	...	...	...
	2216-Housing	Capital	...	...	...
	4215-Capital Outlay on Water Supply and Sanitation				
	4216-Capital Outlay on Housing				
2216-Housing	Revenue				
28.	4216-Capital Outlay on Housing	Capital	...	...	...
	6216-Loand for Housing	Capital	...	...	...
	2216-Housing	Revenue	...	...	...
29.	2217-Urban Development	Revenue	...	...	...
	4218-Capital Outlay on Housing	Capital	...	...	...
	4217-Capital Outlay on Urban Development				
30.	2220-Information and Publicity	Revenue			
31.	2230-Labour and Employment	Revenue	...	...	...
32.	3456-Civil Supplies	Revenue	...	...	...
	4408-Capital Outlay on Food Storage and Warehousing	Capital	...	...	...
33.	2235-Social Security and Welfare	Revenue	...	...	...
	6235-Loans for Social Security and Welfare	Capital	...	...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
34.	{ 2225-Welfare of S.Cs, S.Ts and Other B.Cs 2235-Social Security and Welfare 2236-Nutrition }	Revenue	5,21,69,000	...	5,21,69,000
		Capital	...	...	...
35.	{ 4059-Capital Outlay on Public Works 4235-Capital Outlay on Social Security and Welfare 6225-Loans for Welfare of S.CS, S.TS and Other B.CS }	Revenue	45,230	...	45,230
36.	{ 2075-Miscellaneous General Services 2235-Social Security and Welfare }	Revenue	...	...	...
		Capital	...	...	...
37.	2250-Other Social Services	Revenue	...	...	...
38.	3451-Secretariat Economic Services	Revenue	...	...	...
39.	{ 2425-Co-operation 4425-Capital Outlay on Co-operation 4435-Capital Outlay on other Agricultural Programmes 6425-Loans for Co-operation }	Revenue	32,30,000	...	32,30,000
		Capital	1,67,42,000	...	1,67,42,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	...	...	...
	4552-Capital Outlay on North Eastern Areas	Capital	...	...	...
41.	3454-Census, Surveys and Statistics	Revenue	1,20,000	...	1,20,000
42.	2216-Housing 3475-Other General Economic Services	Revenue	...	...	...
		Revenue	...	...	...
43.	2216-Housing	Revenue	...	...	...
	2401-Crop Husbandry				
	2408-Food Storage and Warehousing				
	2415-Agricultural Research and Education				
	2435-Other Agricultural Programmes				
	2702-Minor Irrigation				
	4216-Capital Outlay on Housing				
	4401-Capital Outlay on Crop Husbandry				
4416-Investments in Agricultural Financial INST	Capital	...	...	...	
4702-Capital Outlay on Minor Irrigation	Capital	...	...	...	
6401-Loans for Crop Husbandry					

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
44.	2701-Medium Irrigation-II-Works Under E. and D Wing P.W.D Medium Irrigation Projects	Revenue	...	...	...
	2711-Flood Control				
	4701-Capital Outlay on Medium Irrigation				
	4711-Capital Outlay on Flood Control Projects	Capital	...	...	...
45.	2216-Housing				
	2402-Soil and Water Conservation	Revenue	...	...	...
	2415-Agricultural Research and Education				
46.	2501-Special Programmes for Rural Development	Revenue	3,21,40,000	...	3,21,40,000
47.	2216-Housing				
	2235-Social Security and Welfare				
	2403-Animal Husbandry	Revenue	45,00,000	...	45,00,000
	2415-Agricultural Research and Education				
	4059-Capital Outlay on Public Works				
	4403-Capital Outlay on Animal Husbandry				
	6225-Loans for Welfare of S.CS, S.TS and Other B.CS	Capital	...	...	...
	6403-Loans for Animal Husbandry				

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding																		
		Voted by	Charged on	Total																
		the	the Consolidated																	
		Assembly	Fund																	
		Rs.	Rs.	Rs.																
48.	<table border="0" style="width: 100%;"> <tr> <td style="width: 50%;">2216-Housing</td> <td rowspan="3" style="font-size: 3em; vertical-align: middle;">}</td> <td rowspan="3" style="vertical-align: middle;">Revenue</td> <td rowspan="3" style="text-align: center;">...</td> <td rowspan="3" style="text-align: center;">...</td> <td rowspan="3" style="text-align: center;">...</td> </tr> <tr> <td>2404-Dairy Development</td> </tr> <tr> <td>2415-Agricultural Research and Education</td> </tr> </table>	2216-Housing	}	Revenue	...	...	...	2404-Dairy Development	2415-Agricultural Research and Education											
2216-Housing	}	Revenue						...	...	...										
2404-Dairy Development																				
2415-Agricultural Research and Education																				
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2216-Housing	}	Revenue						...	...	...										
2405-Fisheries																				
2415-Agricultural Research and Education																				
4216-Capital Outlay on Housing	}	Capital	...	...	...															
4405-Capital Outlay on Fisheries																				
50.	<table border="0" style="width: 100%;"> <tr> <td style="width: 50%;">2406-Forestry and Wild Life</td> <td rowspan="2" style="font-size: 3em; vertical-align: middle;">}</td> <td rowspan="2" style="vertical-align: middle;">Revenue</td> <td rowspan="2" style="text-align: center;">...</td> <td rowspan="2" style="text-align: center;">...</td> <td rowspan="2" style="text-align: center;">...</td> </tr> <tr> <td>2415-Agricultural Research and Education</td> </tr> <tr> <td>4406-Capital Outlay on Forestry and Wild Life</td> <td style="font-size: 3em; vertical-align: middle;">}</td> <td style="vertical-align: middle;">Capital</td> <td style="text-align: center;">...</td> <td style="text-align: center;">...</td> <td style="text-align: center;">...</td> </tr> </table>	2406-Forestry and Wild Life	}	Revenue	...	...	...	2415-Agricultural Research and Education	4406-Capital Outlay on Forestry and Wild Life	}	Capital	...	...	...						
2406-Forestry and Wild Life	}	Revenue						...	...	...										
2415-Agricultural Research and Education																				
4406-Capital Outlay on Forestry and Wild Life	}	Capital	...	...	...															

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by the Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
51.	{ 2216-Housing 2236-Nutrition 2401-Crop Husbandry 2501-Special Programmes for Rural Development 2505-Rural Employment 2515-Other Rural Development Programmes 2461-Capital Outlay on Housing 4515-Capital Outlay on Rural Development 6515-Loans for other Rural Development Programmes                 }	Revenue	2,000	...	2,000	
		Capital	...	...	...	
	52.	{ 2852-Industries 4854-Capital Outlay on Cement and non-Metallic Minerals 4885-Capital Outlay on Industries and Mineral 6885-Loans for other Industries and Minerals                 }	Revenue	...	...	...
			Revenue	...	...	...
			Capital	...	...	...
			Industries	...	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
54.	2216-Housing	} Revenue	...	...	
	2851-Village and Small Industries				
	4216-Capital Outlay on Housing				
	4851-Capital Outlay on Village				} Capital
	and Small Scale Industries				
6851-Loans for Village and Small Industries					
55.	2853-Non-Ferrous Mining and Metallurgical Industries	} Revenue	...	...	
	4216-Capital Outlay on Housing	} Capital	60,00,000	60,00,000	
	4853-Capital Outlay on Mining And Industries				
56.	3054-Roads and Bridges	} Revenue	...	...	
	5054-Capital Outlay on Roads and Bridges	} Capital	...	...	
57.	3452-Tourism	} Revenue	...	...	
	4059-Capital Outlay on Public Works				
	5275-Capital Outlay on other Communication Services				} Capital
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				
58.	3606-Aid Materials and Equipment	} Revenue	...	...	

**14**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
59.	5465-Investment in General Financial and Training	Capital	...	...
	6003-Internal Debt of the State Government	Capital	...	...
	6004-Loans and Advances from the Central Government	Capital	...	...
60.	7610-Loans to Government Servants etc	Capital	...	...
61.	7615-Miscellaneous Loans	Capital	...	...
62.	7810-Inter-State Settlement	Capital	...	...
63.	7999-Appropriation to Contingency	Capital	...	...
<b>Total</b>			<b>15,93,49,846</b>	<b>19,53,965</b>
				<b>16,13,03,811</b>

L. M. SANGMA,

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.



**The 7<sup>th</sup> January, 2000**

No. LL (B) 88/88/108- The Meghalaya Board of School Education (Amendment) Act, 1999 (Act No. 2 of 2000) is hereby published for general information.

L. M. SANGMA,

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

**MEGHALAYA ACT No. 2 OF 2000**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 5<sup>th</sup> January, 2000. Published in the Gazette of Meghalaya Extra-ordinary issue of the, dated 7<sup>th</sup> January, 2000

**THE MEGHALAYA BOARD OF SCHOOL EDUCATION (AMENDMENT) ACT**

AN

ACT

Further to amend the Meghalaya Board of School Education Act, 1973. Be it enacted by the Legislature of the State of Meghalaya in the Fiftieth year of the Republic of India as follows:-

Short title and commencement	1	(1) This act may be called the Meghalaya Board of School Education Act, 1999 (2) It shall come into force at once.
Amendment of Section 4 of Act 10 of 1973	2	In section 4 of the Meghalaya Board of School Education Act, 1973 for clause (xvi), the following shall be substituted, namely:-  “(xvi) five teachers drawn from Colleges, Higher Secondary, Secondary, Upper Primary and Primary School of whom at least two are women; and”.

L. M. SANGMA,

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

**The 29<sup>th</sup> March, 2000**

No. LL (B) 17/96/211- The Meghalaya Appropriation (No. 1) Act, 2000 (Act No. 3 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 3 OF 2000**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 28<sup>th</sup> March, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue of the, dated 29<sup>th</sup> March, 2000

**THE MEGHALAYA APPROPRIATION (NO. 1) ACT, 2000**

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the service of financial year 1999-2000

Be it enacted by the Legislature of the State of Meghalaya in the Fifty first year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. 1) Act, 2000.
Withdrawal of Rs. 43,58,18,225 from and out of the Consolidated Fund of Meghalaya	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of Rupees Forty three crores, fifty eight lakhs, eighteen thousand, two hundred twenty five towards defraying the several charges which will come in the course of payment during the financial year 1999-2000 in respect of the services specified in Column (2) of the Schedule
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year, 1999-2000.

**17**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1.	2011-Parliamentary/State/Union Territory Legislature } Revenue	...	...	...
	2058-Stationery and Printing			
	4058-Capital Outlay on Stationery and Printing } Capital	...	...	...
2.	2012-Governor ... .. Revenue	...	...	...
3.	2013-Council of Ministers } Revenue	...	...	...
	2070-Other Administrative Services, etc }			
4.	2010-Administration of Justice ... Revenue	71,600	55,885	1,30,485
5.	2015-Elections ... .. Revenue	...	...	...
6.	2029-Land Revenue } Revenue	...	...	...
	2245-Relief on account of Natural Calamities			
	2245-Other Social Services			
	3475-Other General Economic Services }			
6.	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes } Capital	...	...	...
	6250-Loans for Other Social Services }			
	6401-Loans for Crop Husbandry }			
7.	2030-Stamps and Registration Revenue	3,59,565	...	3,59,565

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
8.	2039-State Excise Revenue	14,15,000	...	14,15,000	
9.	2040-Sales Tax	18,69,634	...	18,69,634	
	2045-Other Taxes and Duties on Commodities and Services				
10.	2041-Taxes on vehicles	45,46,200	...	45,46,200	
	2070-Other Administrative Services etc				
	3055-Road Transport				
	5053-Capital Outlay in Civil Aviation				
	5055-Capital Outlay on Road Transport	Capital	80,00,000	...	80,00,000
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	...	...	
	2501-Special Programme for Rural Development				
	2801-Power				
	2810-Non-Conventional Sources of Energy	Capital	50,00,000	...	50,00,000
	6801-Loans for Power Project				
12.	2047-Other Fiscal Services	Revenue	50,000	...	50,000
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue	...	2,39,00,000	2,39,00,000
	2049-Interest Payments	Revenue	...	...	...
	2051-Public Services Commission	Revenue	...	4,50,000	4,50,000

**19**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
13.	2052-Secretariat General Services	} Revenue	...	...
	2251-Secretariat Social Services			
	3451-Secretariat Economic Services			
	5275-Capital Outlay on other Communication Services	} Capital	...	...
14.	2053-District Administration	Revenue	...	...
15.	2054-Treasury Accounts Administration	Revenue	...	...
16.	2055-Police	} Revenue	5,00,000	...
	2070-Other Administrative Services etc			
	2216-Housing			
	4059-Capital Outlay on Public Works			
	4216-Capital Outlay on Housing	} Capital	...	...
17.	2056-Jails	Revenue	...	...
	4059-Capital Outlay on Public Works	} Capital	...	...
18.	2058-Stationery and Printing	} Revenue	...	...
	4058-Capital Outlay on Stationery and Printing			
	4216-Capital Outlay on Housing			
		} Capital	...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
19.	2052-Secretariat General Services	Revenue	...	...	
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art and Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing				Capital
4403-Capital Outlay on Animal Husbandry	Capital	...	...	...	
4404-Capital Outlay on Dairy Development					
20.	2070-Other Administrative Services etc	Revenue	38,00,000	...	38,00,000
	4059-Capital Outlay on Public Works	Capital	...	...	...

**21**

SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
21.	2075-Miscellaneous General Services	} Revenue	21,76,84,000	...	21,76,84,000
	2202-General Education				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2236-Nutrition				
	3425-Other Scientific Research				
21.	3454-Census, Survey and Statistics	} Capital	...	...	...
	4202-Capital Outlay on Education, Art and Culture				
	4204-Capital Outlay on Education, Sports, Art and Culture				
22.	6202-Loans for Education, Art and Culture	} Revenue	40,10,000	...	40,10,000
	2070-Other Administrative Services etc				
	2216-Housing				
23.	2070-Other Administrative Services etc	Revenue	...	...	...
24.	2071-Pensions and other Retirements Benefits	Revenue	...	...	...
25.	2075-Miscellaneous General Services	Revenue	...	...	...

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
26.	2210-Medical and Public Health 2211-Family Welfare 4210-Capital Outlay on Medical and Public Health	Revenue	3,19,40,000	...	3,10,40,000
	4211-Capital Outlay on Family Welfare	Capital	2,09,00,000	...	2,09,00,000
27.	2215-Water Supply and Sanitation 2216-Housing	Revenue	...	...	...
	4215-Capital Outlay on Water Supply and Sanitation 4216-Capital Outlay on Housing	Capital	...	...	...
28.	2216-Housing 4216-Capital Outlay on Housing	Revenue	44,42,000	...	44,42,000
	4217-Loans for Urban Development	Capital	...	...	...
29.	2216-Housing 2217-Urban Development	Revenue	...	...	...
	4216-Capital Outlay on Housing 4217-Capital Outlay on Urban Development	Capital	...	...	...
30.	2220-Information and Publicity	Revenue	13,00,000	...	13,00,000
31.	2230-Labour and Employment	Revenue	...	...	...
32.	3456-Civil Supplies 4408-Capital Outlay on Food Storage and Warehousing	Revenue	...	...	...
		Capital	...	...	...
33.	2235-Social Security and Welfare	Revenue	...	...	...
	6235-Loans for Social Security and Welfare	Capital	...	...	...



**23**

SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
34.	2225-Welfare of S.C, S.TS and Other B.CS	Revenue	29,18,410	...	29,18,410
	2235-Social Security and Welfare		...	...	...
	2236-Nutrition		...	...	...
	4059-Capital Outlay on Public Works		...	...	...
	4235-Capital Outlay on Social Security and Welfare		...	...	...
	6225-Loans for S.C, S.TS and Other B.CS		...	...	...
35.	2235- Social Security and Welfare	Revenue	...	...	...
36.	2075-Miscellaneous General Services	Revenue	...	...	...
	2235-Social Security and Welfare		...	...	...
37.	2250-Other Social Services	Revenue	...	...	...
38.	3451-Secretariat Economic Services	Revenue	...	...	...
39.	2425-Co-operation	Revenue	...	...	...
	4425-Capital Outlay on Co-operation		...	...	...
	4435-Capital Outlay of other Agricultural Programmes	Capital	...	...	...
	6425-Loans for Co-operation		...	...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	...	...	...
	4552-Capital Outlay on North Eastern Areas	Capital	...	...	...
41.	3454-Census, Surveys and Statistics	Revenue	4,03,900	...	4,03,900
42.	2216-Housing	Revenue	...	...	...
	3475-Other General Services		...	...	...
43.	2216-Housing	Revenue	...	...	...
	2401-Crop Husbandry		...	...	...
	2408-Food Storage and Warehousing		...	...	...
	2415-Agricultural Research and Education		...	...	...
	2435-Other Agricultural Programmes		...	...	...
	2702-Minor Irrigation		...	...	...
	4216-Capital Outlay on Housing		...	...	...
4401-Capital Outlay on Crop Husbandry	...	...	...		

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	4416-Investment in Agricultural Financial Institution	Capital	...	...	...
	4702-Capital Outlay on Minor Irrigation		...	...	...
	6401-Loans for Crop Husbandry		...	...	...
44.	2701-Medium Irrigation-II works under Embankment. And Drainage Wing P.W.D Medium Irrigation Projects	Revenue	...	...	...
	2711-Flood Control	Capital	...	...	...
	4701-Capital Outlay on Medium Irrigation		...	...	...
	4711-Capital Outlay on Flood Control Projects		...	...	...
45.	2216-Housing	Revenue	90,00,000	...	90,00,000
	2402-Soil and Water Conservation		...	...	...
	2415-Agricultural Research and Education		...	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
46.	2501-Special Programmes for Rural Development	Revenue	2,47,00,000	... 2,47,00,000
	2216-Housing			
	2235-Social Security and Welfare	Revenue	...	...
	2403-Animal Husbandry			
	2415-Agricultural Research and Education			
47.	4059-Capital Outlay on Public Works			
	4403-Capital Outlay on Animal Husbandry			
	6225-Loans for Welfare of S.CS, S.TS and other B.Cs	Capital	...	...
	6403-Loans for Animal Husbandry			
48.	2216-Housing	Revenue	...	...
	2404-Dairy Development			
	2415-Agricultural Research and Education			

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
49.	2216-Housing	Revenue	5,60,000	...	5,60,000
	2405-Fisheries				
	2415-Agricultural Research and Education				
	4216-Capital Outlay on Housing				
50.	4405-Capital Outlay on Fisheries	Capital	...	...	...
	2406-Forestry and Wild Life	Revenue	...	...	...
	2415-Agricultural Research and Education				
	4406-Capital Outlay on Forestry and Wild Life	Capital	...	...	...
51.	2216-Housing	Revenue	3,81,00,000	...	3,81,00,000
	2236-Nutrition				
	2401-Crop Husbandry				
	2501-Special Programmes for Rural Development				
	2505-Rural Employment	Capital	...	...	...
	2515-Other Rural Development Programmes				
	4216-Capital Outlay on Housing				
	4515-Capital Outlay on Rural Development				
	6515-Loans for other Rural Development Programmes				

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
52.	2852-Industries	...	...	...
	4854-Capital Outlay on Cement and non-Metallic Mineral			
	4885-Capital Outlay on Industries and Minerals	7,71,709	...	7,71,709
	6885-Loans for other Industries and Minerals			
53.	2216-Housing			
	2851-Village and Small Industries	9,39,031	...	9,39,031
	4851-Capital Outlay on Village and Small Scale Industries			
	6851-Loans for Village and Small Industries	...	...	...
54.	2216-Housing			
	2851-Village and Small Industries	32,94,582	...	32,94,582
	4216-Capital Outlay on Housing			
	4851-Capital Outlay on Village and Small Scale Industries	4,33,709	...	4,33,709
	6851-Loans for Village and Small Industries			

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
55.	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	2,20,00,000	...	2,20,00,008
	4216-Capital Outlay on Housing	Capital	...	...	...
4853-Capital Outlay on Mining and Metallurgical Industries	...		...	...	
56.	3054-Roads and Bridges	Revenue	...	...	...
	5054-Capital Outlay on Roads and Bridges	Capital	...	...	...
57.	3452-Tourism	Revenue	...	...	...
	4059-Capital Outlay on Public Works	Capital	...	...	...
	5275-Capital Outlay on other Communication Services		...	...	...
	5452-Capital Outlay on Tourism		...	...	...
7452-Loans for Tourism	...	...	...		
58.	3606-Aid Materials and Equipments	Revenue	...	...	...
59.	5465-Investment in General	Capital	...	...	...
	Financial and Training Institutions	...	...	...	...
	6003-Internal Debt of the State Government	Capital	...	...	...
	6004-Loans and Advances from the Central Government	Capital	...	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
60.	7610-Loans to Government Servants etc	Capital ...	...	...
61.	7615-Miscellaneous Loans	Capital ...	...	...
62.	7810-Inter-State Settlement	Capital ...	...	...
63.	7999-Appropriation to Contingency Fund	Capital ...	...	...
<b>Total</b>		41,14,12,340	244,05,385	43,58,18,225

L. M. SANGMA

Under Secretary to the Govt. of Meghalaya,  
Law Department.



**The 30<sup>th</sup> March, 2000**

No. LL (B) 17/96/222- The Meghalaya Appropriation (Vote-on-Account) Act, 2000 (Act No. 4 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 4 OF 2000**

(As passed by the Meghalaya Legislative Assembly).

Received the assent of the Governor on the 30<sup>th</sup> March, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue of the, dated 30<sup>th</sup> March, 2000.

THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 2000

An

Act

**To provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 2000-2001**

Be it enacted by the Legislature of the State of Meghalaya in the Fifty first Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 2000 (2) It shall come into force on the first day of April, 2000
Withdrawal of Rs. 402,39,02,361 from and out of the Consolidated Fund of Meghalaya for the financial year 2000-2001	2	From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of Rupees for hundred two crores, thirty nine lakhs, two thousand, three hundred sixty one towards defraying the several charges which will come in the course of payment during the period of three months of the beginning on the first day of April, 2000 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year, 2000-2001

**32**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
	2011-Parliamentary/State/Union Territory Legislature	...	...	...
1.	2058-Stationery and Printing	1,45,50,000	4,50,000	1,50,00,000
	4058-Capital Outlay on Stationery and Printing	2,50,000	...	2,50,000
2.	2012-Governor ... ..	7,500	53,56,250	53,63,750
3.	2013-Council of Ministers 2070-Other Administrative Services, etc	79,31,750	...	79,31,750
4.	2010-Administration of Justice ...	54,43,000	21,82,000	76,25,000
5.	2015-Elections ... ..	1,07,50,000	...	1,07,50,000
	2029-Land Revenue			
	2245-Relief on account of Natural Calamities			
	2250-Other Social Services	1,83,00,000	...	1,83,00,000
	3475-Other General Economic Services			
6.	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes			
	6250-Loans for Other Social Services			
	6401-Loans for Crop Husbandry	25,000	...	25,000
7.	2030-Stamps and Registration	12,03,000	...	12,03,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
8.	2039-State Excise Revenue	72,86,250	...	72,86,250	
9.	2040-Sales Tax	83,00,000	...	83,00,000	
	2045-Other Taxes and Duties on Commodities and Services				
10.	2041-Taxes on vehicles	1,50,75,000	...	1,50,75,000	
	2070-Other Administrative Services etc				
	3055-Road Transport				
	5053-Capital Outlay on Civil Aviation				
	5055-Capital Outlay on Road Transport	Capital	1,74,75,000	...	1,74,75,000
11.	2045-Other Taxes and Duties on Commodities and Services	3,21,25,000	...	3,21,25,000	
	2501-Special Programme for Rural Development				
	2801-Power				
	2810-Non-Conventional Sources of Energy				
	6801-Loans for Power Project	Capital	7,47,25,000	...	7,47,25,000
12.	2047-Other Fiscal Services	Revenue	2,50,000	...	2,50,000
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue	...	59,87,000	59,87,000
	2049-Interest Payments	Revenue	...	32,71,75,000	32,71,75,000
	2051-Public Services Commission	Revenue	...	19,75,000	19,75,000

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
13.	2052-Secretariat General Services	Revenue	7,79,00,000	...	7,79,00,000
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services				
14.	2053-District Administration	Revenue	1,91,75,000	...	1,91,75,000
15.	2054-Treasury Accounts Administration	Revenue	1,46,50,000	...	1,46,50,000
16.	2055-Police	Revenue	23,74,06,250	43,750	23,74,50,000
	2070-Other Administrative Services etc				
	2216-Housing				
	4055-Capital Outlay on Police				
	4216-Capital Outlay on Housing	Capital	50,00,000	...	50,00,000
17.	2056-Jails	Revenue	93,77,687	...	93,77,637
	4059-Capital Outlay on Public Works	Capital	15,000	...	15,000
18.	2058-Stationery and Printing	Revenue	1,57,00,000	...	1,57,00,000
	4058-Capital Outlay on Stationery and Printing	Capital	1,25,000	...	1,25,000
	4216-Capital Outlay on Housing				

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
19.	2052-Secretariat General Services	Revenue	11,88,63,750	...	11,88,63,000
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art and Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing				
20.	4403-Capital Outlay on Animal Husbandry	Capital	3,63,57,500	...	3,63,57,500
	4404-Capital Outlay on Dairy Development				
	2070-Other Administrative Services etc				
	4059-Capital Outlay on Public Works	Capital	...	...	...

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
21.	2075-Miscellaneous General Services	Revenue	60,99,55,000	...	60,99,95,000
	2202-General Education				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2236-Nutrition				
21.	3425-Other Scientific Research	Capital	2,50,000	...	2,50,000
	3454-Census, Survey and Statistics				
	4202-Capital Outlay on Education, Art and Culture				
	4204-Capital Outlay on Education, Sports, Art and Culture				
22.	6202-Loans for Education, Art and Culture	Revenue	1,14,00,000	...	1,14,00,000
	2070-Other Administrative Services etc				
22.	2216-Housing	Revenue	21,05,000	...	21,05,000
	2070-Other Administrative Services etc				
24.	2071-Pensions and other Retirements Benefits	Revenue	15,62,50,000	...	15,62,50,000
25.	2075-Miscellaneous General Services	Revenue	6,75,000	...	6,75,000

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
26.	2210-Medical and Public Health	Revenue	21,78,96,500	... 21,78,96,500
	2211-Family Welfare			
	4210-Capital Outlay on Medical and Public Health			
27.	4211-Capital Outlay on Family Welfare	Capital	3,45,37,500	... 3,45,37,500
	2215-Water Supply and Sanitation	Revenue	10,62,51,500	... 10,62,51,500
2216-Housing				
28.	4215-Capital Outlay on Water Supply and Sanitation	Capital	18,70,50,000	... 18,70,50,000
	4216-Capital Outlay on Housing 01-Government Residential Buildings			
29.	2216-Housing	Revenue	1,52,77,500	... 1,52,77,500
	4216-Capital Outlay on Housing			
	4217-Capital Outlay on Urban Development			
30.	2216-Housing	Revenue	4,33,29,750	... 4,33,29,750
	2217-Urban Development			
31.	4218-Capital Outlay on Housing	Capital	6,74,25,000	... 6,74,25,000
	4217-Capital Outlay on Urban Development			
32.	2220-Information and Publicity	Revenue	95,00,000	... 95,00,000
	2230-Labour and Employment	Revenue	1,35,25,000	... 1,35,25,000
32.	3456-Civil Supplies	Revenue	81,50,000	... 81,50,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital	...	... ..

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
33.	2235-Social Security and Welfare	Revenue	...	...
	6235-Loans for Social Security and Welfare	Capital	2,50,000	2,50,000
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	7,41,93,750	7,41,93,750
	2235-Social Security and Welfare			
	2236-Nutrition			
	4059-Capital Outlay on Public Works	Capital	...	...
	6225-Loans for Welfare of S.CS, S.TS and Other B.CS			
35.	2235- Social Security and Welfare	Revenue	5,25,000	5,25,000
36.	2075-Miscellaneous General Services	Revenue	23,87,500	23,87,500
	2235-Social Security and Welfare			
37.	2250-Other Social Services	Revenue	12,500	12,500
38.	3451-Secretariat Economic Services	Revenue	1,10,50,000	1,10,50,000
39.	2425-Co-operation	Capital	1,69,10,500	1,69,10,500
	4425-Capital Outlay on Co-operation			
	4435-Capital Outlay on other Agricultural Programmes			
	6425-Loans for Co-operation			



SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	2,84,25,000	... 2,84,25,000
	4552-Capital Outlay on North Eastern Areas	Capital	1,90,25,000	... 1,90,25,000
41.	3454-Census, Surveys and Statistics	Revenue	97,25,000	... 97,25,000
42.	2216-Housing	Revenue	27,75,000	... 27,75,000
	3475-Other General Economic Services			
43.	2216-Housing	Revenue	14,65,22,750	... 14,65,22,750
	2401-Crop Husbandry			
	2408-Food Storage and Warehousing			
	2415-Agricultural Research and Education			
	2435-Other Agricultural Programmes			
	2702-Minor Irrigation	Capital	2,38,25,000	... 2,38,25,000
	4216-Capital Outlay on Housing			
4401-Capital Outlay on Crop Husbandry				
4416-Investments in Agricultural Financial INST	Capital	2,38,25,000	... 2,38,25,000	
4702-Capital Outlay on Minor Irrigation				
	6401-Loans for Crop Husbandry			

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	2701-Medium Irrigation-II-Works Under E. and D Wing P.W.D Medium Irrigation Projects	Revenue	17,00,000	...	17,00,000
	2711 Flood Control				
	4701-Capital Outlay on Medium Irrigation				
	4711-Capital Outlay on Flood Control Projects	Capital	2,17,50,000	...	2,17,50,000
45.	2216-Housing				
	2402-Soil and Water Conservation	Revenue	5,21,75,000	...	5,21,75,000
	2415-Agricultural Research and Education				
46.	2501-Special Programmes for Rural Development	Revenue	1,97,50,000	...	1,97,50,000
47.	2216-Housing				
	2235-Social Security and Welfare				
	2403-Animal Husbandry				
	2415-Agricultural Research and Education	Revenue	6,38,44,999	...	6,38,44,999
	4059-Capital Outlay on Public Works				
	4403-Capital Outlay on Animal Husbandry				
	6225-Loans for Welfare of S.CS, S.TS and other B.CS	Capital	...	...	...
	6403-Loans for Animal Husbandry				

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
48.	2216-Housing 2404-Dairy Development 2415-Agricultural Research and Education	Revenue	3,12,36,750	...	3,12,36,750
	2216-Housing 2405-Fisheries 2415-Agricultural Research and Education	Revenue	1,39,75,000	...	1,39,75,000
49.	4216-Capital Outlay on Housing 4405-Capital Outlay on Fisheries 2406-Forestry and Wildlife 2415-Agricultural Research and Education	Capital	4,50,000	...	4,50,000
	2415-Agricultural Research and Education	Revenue	7,59,99,750	250	7,60,00,000
50.	4406-Capital Outlay on Forestry and Wild Life 2216-Housing 2236-Nutrition 2401-Crop Husbandry 2501-Special Programmes for Rural Development 2505-Rural Employment 2515-Other Rural Development Programmes	Capital	8,75,000	...	8,75,000
	2501-Special Programmes for Rural Development 2505-Rural Employment 2515-Other Rural Development Programmes	Revenue	10,28,12,500	...	10,28,12,500

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
51.	4216-Capital Outlay on Housing	Capital	26,00,000	...	26,00,000
	4515-Capital Outlay on Rural				
	Development				
52.	6515-Loans for other Rural Development Programmes	Revenue	66,87,500	...	66,87,500
	2852-Industries				
	4854-Capital Outlay on cement and non-metallic Mineral				
53.	4885-Capital Outlay on Industries and Mineral	Capital	1,06,25,000	...	1,06,25,000
	6885-Loans for other Industries and Minerals				
	2216-Housing				
53.	2851-Village and Small Industries	Revenue	2,22,78,750	...	2,22,78,750
	4851-Capital Outlay on Village and Small Scale Industries				
	6851-Loans for Village and Small Industries				

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
54.	2216-Housing	Revenue	3,35,50,000	...	3,35,50,000				
	2851-Village and Small Industries								
	4216-Capital Outlay on Housing								
	4851-Capital Outlay on Village and Small Scale Industries					Capital	72,37,500	...	72,37,500
	6815-Loans for Village and Small Industries								
55.	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	2,17,25,000	...	2,17,25,000				
	4216-Capital Outlay on Housing	Capital	5,00,000	...	5,00,000				
	4853-Capital Outlay on Mining and Metallurgical Industries								
56.	3054-Roads and Bridges	Revenue	8,73,00,000	...	8,73,00,000				
	5054-Capital Outlay on Roads and Bridges	Capital	19,20,02,000	...	19,20,02,000				
57.	3452-Tourism	Revenue	58,75,000	...	58,75,000				
	4059-Capital Outlay on Public Works								
	5275-Capital Outlay on other Communication Services					Capital	37,50,000	...	37,50,000
	5452-Capital Outlay on Tourism								
	7452-Loans for Tourism								
58.	3606-Aid Materials and Equipment	Revenue	...	...	...				

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
59.	5465-Investment in General Financial and Training Institutions	Capital	...	...	...
	6003-Internal Debt of the State Government	Capital	13,91,34,425	...	13,91,34,425
	6004-Loans and Advances from the Central Government	Capital	4,50,59,750	...	4,50,59,750
60.	7610-Loans to Government Servants etc	Capital	10,00,00,000	...	10,00,00,000
64.	7615-Miscellaneous Loans	Capital	...	...	...
65.	7810-Inter-State Settlement	Capital	...	...	...
66.	7999-Appropriation to Contingency	Capital	...	...	...
Total			349,65,38,936	52,73,63,425	402,39,02,361

L. M. SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 4<sup>th</sup> April, 2000

No. LL (B) 87/97/87- The Meghalaya Municipal (Amendment) Act, 2000 (Act No. 5 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 5 OF 2000**

**As passed by the Meghalaya Legislative Assembly.**

Received the assent of the Governor on the 4<sup>th</sup> April, 2000. Published in the Gazette of Meghalaya Extra-ordinary issue, dated 4<sup>th</sup> April, 2000

**THE MEGHALAYA MUNICIPAL (AMENDMENT) ACT, 2000**

An

Act

To amend the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of the Republic of India as follows:-

**1. Short title and commencement-** (1) This Act may be called the Meghalaya Municipal (Amendment) Act, 2000

(2) It shall come into force at once.

**2. Amendment of section 3-** In section 3 of Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya) (hereafter referred to as the principal Act)-

(a) After clause (32), the following new clause (32A) shall be inserted, namely-

“(32A) “Ordinary resident of a municipality” means any person occupying-

- (i) A holding assessed for tax under section 68 of the Act, or
- (ii) A legal holding, if no assessment is made.

Continuously for a period of twelve months previous to the first January of the year for which the electoral roll is being prepared, as owner, lease or tenant and every member of the family of such owner, lessee or tenant;”.

(b) After clause 34, the following new clause (34A) shall be inserted, namely-

“(34A) “population” means the population as ascertained at the last proceeding census of which the relevant figures have been published;”

(c) After clause (42), the following new clause (42A) shall be inserted namely-

“(42A) “State Government” means the Government of the State of Meghalaya;”

**3. Amendment of section 11-** For the existing section 11 of the principal Act, the following shall be substituted namely-

“11. (1) The number of commissioners of each Board shall be such as the State Government may, by notification in this behalf, determine.

Provided that the number of commissioners shall in no case be more than thirty two or less than twelve

(2) Of the total number of commissioners the State Government may nominate up to four, not less than two of whom shall be women, from amongst persons conversant with traditional, local and municipal administration.

(3) Seats of commissioners in every municipality shall be reserved for scheduled tribes and the number of seats so reserved shall bear, as nearly as practicable, the same proportion to the total number of seats to be filled by direct election as the population of scheduled tribes in the municipal area bear to the total population of the Municipality.

(4) Only a person belonging to a Scheduled tribe shall be eligible to contest an election in a reserved seat.

(5) The Government shall notify the reserved seats for every municipal election and allotment of reserved seats will made by rotation, as far as practicable, from one election to another.

**4. Amendment of section 14-** For the existing section 14 of the principal Act, the following shall be substituted, namely-

“14 (1) Any ordinary resident of a municipality, being a citizen of India and having attained the age of eighteen on the first January of the year for which the Municipal electoral roll is being prepared, shall be eligible for registration as a voter in such electoral roll;

Provided that no person shall be registered as a voter in more than one ward

(2)A person shall be disqualified for voting at a municipal election if he is or becomes subject to any disqualification prescribed under the Representation of the People Act, 1951 for voting in an election to the State Assembly.

**5. Amendment of section 15-** In section 15 of the principal Act, for clause (viii), the following shall be substituted namely-

“(viii) is less than twenty one years of age on the first of January of the year in which the election is held; or

“(ix) is a member of the Meghalaya Legislative Assembly or a member of an Autonomous District Council; or



(x) is an arrear for more than three months on the date of submission of nomination paper of any due to the Municipality including in respect of the holding of which he is a resident or occupant; or

(xi) has been disqualified under any law for the time being in force for election to the State Legislative Assembly”.

- 6. Insertion of a New section 15A-** After section 15 of the Principal Act, the following new section 15A that be inserted namely:-

**“15 A Political Parties barred to contest election-** No person shall be allowed to contest a municipal election on the ticket or the symbol of a policy Party recognised by the Election Commission of India.”

- 7. Amendment of section 25-** In section 25 of the Principal Act, in sub-section (1) between the words “Union of India” and “in the following form” occurring therein, the words “before a person appointed by the State Government for the purpose” shall be inserted.
- 8. Amendment of section 26-** In section 26 of the principal Act, in sub-section (2) for the words occurred in the principal Act, the words “State Government” shall respectively be substituted.
- 9. Amendment of section 28-** In section 28 of the principal Act, in sub-section (2) for the words “not less than half of the whole number of”, the words a majority of elected, shall be substituted.
- 10. Amendment of section 32-** After section 32 of the principal Act, a new proviso be added, namely-

Provided that if the electorate in any municipality fails within the prescribed time to elect at least one-third of the total number of Ward Commissioners to be elected, the State Government may, at its discretion, declare such election null and void and order fresh election covering all the wards and no revision of electoral roll shall be required for any such second election ordered under this section.

- 11. Amendment of section 33-** For section 33 of the principal Act, the following shall be substituted namely-

**33. Appointment or election of Chairman and Vice Chairman-** (1) At the first meeting of the Board, which shall be called by the State Government as soon as may be after the general election, the elected commissioners shall elect a Chairman and a Vice Chairman of the Board from among themselves.

(2) If the elected commissioner fail to elect a Chairman or a Vice Chairman, the State Government may appoint a Chairman or a Vice Chairman, as the case may be, from amongst the elected commissioners.

**12. Amendment of section 34**—For section 34 of the principal Act, the following shall be substituted, namely-

“34 Except as otherwise provided in this Act, every Chairman and every Vices Chairman shall take office immediately after his election or appointment as the case may be, and shall remain in office until the election or appointment of the Chairman after the next general election”.

**13. Amendment of section 41**- In section 41 of the principal Act, in the proviso to subsection (1), for the words “officer of the Government” the words “commissioner” shall be substituted.

**14. Amendment of section 45**- The proviso to section 45 of the principal Act, shall be omitted.

L. M. SANGMA

Under Secretary to the Govt. of Meghalaya,

Law Department.

The 15<sup>th</sup> May, 2000

No. LL (B) 32/92/186- The Meghalaya Sales Tax (Amendment) Act, 2000 (Act No. 6 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 6 OF 2000**

**(As passed by the Meghalaya Legislative Assembly)**

Received the assent of the Governor on the 11<sup>th</sup> May, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 15<sup>th</sup> May, 2000

**THE MEGHALAYA SALES TAX (AMENDMENT) ACT, 2000**

An

Act

Further to amend the Meghalaya Sales Tax Act (Assam Act XVII of 1947 as adapted by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of the Republic of India as follows:-

- |   |   |   |
|---|---|---|
| Short title and commencement                    | 1 | (1) This Act may be called the Meghalaya Sales Tax (Amendment) Act, 2000<br>(2) It shall be deemed to have come into force on the 29 <sup>th</sup> December, 1999   |
| Insertion of new section 3A in Act XVII of 1947 | 2 | After section 3 of the Meghalaya Sales Tax Act (Assam Act XVII of 1947 as adapted and amended by Meghalaya), the following new section 3A shall be inserted, namely-<br><br><i>*Revision of rates</i> “3A. Notwithstanding anything, contained in this Act, the State Government may, subject to previous publication of its intention to do so, by notification in Official Gazette revise the rate of tax on any taxable goods and thereupon the schedule shall stand amended accordingly.” |
| Repeal  | 3 | The Meghalaya Sales Tax (Amendment) Ordinance, 1999 (Ordinance No. 3 of 1999) is hereby repealed.   |

L. M. SANGMA,

Under Secretary to the Govt. of Meghalaya,

Law (B) Department.

The 15<sup>th</sup> May, 2000

No. LL (B) 29/91/310- The Meghalaya Motor Vehicles Taxation (Amendment) Act, 2000 (Act No. 7 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 7 OF 2000**

**(As passed by the Meghalaya Legislative Assembly)**

Received the assent of the Governor on the 11<sup>th</sup> May, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 15<sup>th</sup> May, 2000

THE MEGHALAYA MOTOR VEHICLES TAXATION (AMENDMENT) ACT,  
2000

An

Act

Further to amend the Meghalaya Motor Vehicles Taxation Act (Assam Act IX of 1936 as adapted by Meghalaya).

Whereas, with view to provide for levy of composite tax on certain vehicles registered outside Meghalaya but plying in the State Legislative Amendments to the State Motor Vehicles Taxation Law are to be made;

And, whereas, previous sanction of the President under the proviso to Article 304 (b) of the Constitution has been obtained;

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of the Republic of India as follows:-

- |                              |   |  |
|------------------------------|---|--|
| Short title and Commencement | 1 | (1) This Act may be called the Meghalaya Motor Vehicles Taxation (Amendment) Act, 2000<br>(2) It shall come into force at once.  |
| Insertion of new section B   | 2 | After section 6A of the Meghalaya Motor Vehicles Taxation Act (Assam) Act IX of 1986 as adapted and amended by Meghalaya, the following new section 68 shall be inserted, namely-  |
|                              |   | <i>“Composite tax on tourist vehicles”</i> “6B (1) No tourist vehicles covered by all India permit granted by any State Transport Authority other than the State of Meghalaya under sub-section (9) of section 88 of the Motor vehicles Act, 1998 shall ply in Meghalaya unless a composite tax in lieu of all taxes leviable under this Act is paid to such Authority at a rate specified below:- |

Item No.	Description of Vehicles	Annual Composite tax	Quarterly Composite tax
(i)	Tourist taxi cabs (upto six seaters)	Rs. 1200/-	Rs. 300/-
(ii)	Tourist maxi cabs (seven seaters to thirteen seaters)	Rs. 12000/-	Rs. 3000/-
(iii)	Tourist omni bus (fourteen seaters to thirty six seaters and above)	Rs. 48000/-	Rs. 12000/-

“(2) The rates of composite tax referred to in sub-section (1) may, from time to time and subject to previous publication be revised by the State Government by notification in the Official Gazette”

L. M. SANGMA,

Under Secretary to the Govt. of Meghalaya,

Law (B) Department.

**The 17<sup>th</sup> May, 2000**

No. LL (B) 148/85/45- The Meghalaya Legislators' Salaries and Allowances Amendment Act, 2000 (Act No. 8 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 8 OF 2000**

**(As passed by the Meghalaya Legislative Assembly)**

Received the assent of the Governor on the 11<sup>th</sup> May, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 17<sup>th</sup> May, 2000

**THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES  
AMENDMENT ACT, 2000**

An

Act

Further to amend the laws relating to the Salaries and Allowances of Ministers, Speakers, Parliamentary Secretaries, the Leader of the Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2000 (2) It shall come into force at on and from 1 <sup>st</sup> April, 2000
Amendment of Act 2 of 1972	2	In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972-  (a) In section 2, for the words "rupees nine thousand six hundred" and "rupees eight thousand seven hundred and fifty", the words "rupees fourteen thousand six hundred" and "rupees thirteen thousand seven hundred and fifty" shall respectively substituted. (b) After section 2, the following new section 2A shall be added namely- "Constituency allowance.      "2A. The Speaker and the Deputy Speaker shall each be paid a constituency allowance of rupees five thousand per mensem".

Amendment of Act 5  
6 of 1983

In the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1983-

(a) In section 3, for the words “rupees nine thousand two hundred and fifty”, the words “rupees fourteen thousand two hundred and fifty” shall be substituted;

(b) After section 3, the following new section 3A shall be added namely-

“Constituency allowance      “3A. The Leader of the Opposition shall be paid a constituency allowance of rupees five thousand per mensem”.

Amendment of Act 6  
9 of 1991

In the Meghalaya Parliamentary Secretary’s Salary and Allowances Act, 1991-

(a) In section 3, for the words “rupees eight thousand four hundred”, the words “rupees thirteen thousand five hundred” shall be substituted;

(b) After section 3, the following new section 3A shall be added, namely-

“Constituency allowance      “3A. A Parliamentary Secretary shall be paid a constituency allowance of rupees five thousand per mensem”.

(L. M. SANGMA)

Under Secretary to the Govt. of Meghalaya,

Law (B) Department.

The 17<sup>th</sup> May, 2000

No. LL (B) 148/85/49- The Legislative Assembly of Meghalaya (Members' Pension) Amendment Act, 2000 (Act No. 9 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 9 OF 2000**

**(As passed by the Meghalaya Legislative Assembly)**

Received the assent of the Governor on the 15<sup>th</sup> May, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 17<sup>th</sup> May, 2000

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)  
AMENDMENT ACT, 2000

An

Act

Further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act,  
1977

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of  
the Republic of India as follows:-

- |   |   |  |
|---|---|--|
| Short title and commencement            | 1 | (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) Amendment Act, 2000<br>(2) It shall come into force at on and from 1 <sup>st</sup> April, 2000.  |
| Amendment of section 3 of Act 6 of 1977 | 2 | In section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 (here-in-after referred to as the principal ) Act-<br><br>(a) For sub-section (1), the following shall be substituted, namely:-<br>“(1) With effect from the commencement of this Act, there shall be paid a pension of three thousand rupees per mensem to every person who served for a period of not less than five years, whether continuous or not, as a member of the Legislative Assembly and such person shall continue to be paid an additional pension of rupees two hundred per mensem for every year however, that in no case shall the total pension payable exceed rupees ten thousand per mensem”.<br><br>(b) The second proviso thereto shall be omitted. |



- Amendment of section 4. 3 In section 4 of the principal Act, the bracket and figure “(1)” occurring therein and sub-section (2) shall be omitted.
- Insertion of new section 4A 4 After section 4 of the principal Act, the following new section 4A shall be inserted, namely:-
- Pension for previous service not to be deducted” “4A Notwithstanding anything contained in this Act, any amount of pension already drawn or receiving by an Ex-MLS for his service under the Union or State Government or any other public undertaking or autonomous bodies, such pension shall not be deducted for the purpose of drawing pension under this Act”.

L. M. SANGMA,

Under Secretary to the Govt. of Meghalaya,

Law (B) Department.

**The 30<sup>th</sup> June, 2000**

No. LL (B) 17/96/244- The Meghalaya Appropriation (No. II) (Act No. II) (Act No. 10 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 10 OF 2000**

**(As passed by the Meghalaya Legislative Assembly)**

Received the assent of the Governor on the 29<sup>th</sup> June, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 30<sup>th</sup> June, 2000

**THE MEGHALAYA APPROPRIATION (NO. II) ACT, 2000**

An

Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of financial year ending on the thirty first day of March, 2001

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. II) Act, 2000 (2) It shall be deemed to have come into force on the first day of April, 2000.
Withdrawal of Rs. 1699,56,09,450 from and out of the Consolidated Fund of Meghalaya for the Financial Year 2000-2001	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sum specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote-on-Account) Act, 2000 to the sum of Rupees One thousand six hundred and nine crores, fifty six lakhs, nine thousand, four hundred and fifty towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty first Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposed expressed in the Schedule in relation to the said year.

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**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)							
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding							
		Voted by the Assembly	Charged on the Consolidated Fund	Total					
		Rs.	Rs.	Rs.					
1.	{ 2011-Parliamentary/State/Union Territory Legislature }	Revenue	5,82,00,000	18,00,000	6,90,00,000				
		2053-Stationery and Printing							
	4058-Capital Outlay on Stationery and Printing	Capital	10,00,000	...	10,00,000				
2.	{ 2012-Governor ... .. }	Revenue	30,000	2,14,25,000	2,14,55,000				
	4216 -Capital Outlay on Housing	Capital	...	...	...				
3.	{ 2013-Council of Ministers	Revenue	3,17,27,000	...	3,17,27,000				
	2070-Other Administrative Services, etc								
4.	2014-Administration of Justice ...	Revenue	2,17,72,000	87,28,000	3,05,00,000				
5.	2015-Elections ... ..	Revenue	4,30,00,000	...	4,30,00,000				
6.	{ 2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services }	Revenue	7,32,00,000	...	7,32,00,000				
						6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes			
						6250-Loans for Other Social Services			
						Capital	1,00,000	...	1,00,000
						6401-Loans for Crop Husbandry			

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
7.	2030-Stamps and Registration ... Revenue	48,12,000	...	48,12,000	
8.	2039-State Excise ... .. Revenue	2,91,45,000	...	2,91,45,000	
9.	2040-Sales Tax	Revenue	3,32,00,000	...	3,32,00,000
	2045-Other Taxes and Duties on Commodities and Services				
10.	2041-Taxes on vehicles	Revenue	6,03,00,000	...	6,03,00,000
	2070-Other Administrative Services etc				
	3055-Road Transport				
	5053-Capital Outlay on Civil Aviation				
	5055-Capital Outlay on Road Transport	Capital	6,99,00,000	...	6,99,00,000
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	12,15,00,000	...	12,15,00,000
	2501-Special Programme for Rural Development				
	2801-Power				
	2810-Non-Conventional Sources of Energy	Capital	29,89,00,000	...	29,89,00,000
	6801-Loans for Power Project				
12.	2047-Other Fiscal Services	Revenue	10,00,000	...	10,00,000
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue	...	2,39,48,000	2,39,48,000
	2049-Interest Payments	Revenue	...	130,87,00,000	30,87,00,000
	2051-Public Services Commission	Revenue	...	79,00,000	79,00,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
13.	2052-Secretariat General Services	Revenue	31,16,00,000	...	31,16,00,000
	2251-Secretariat Social Services				
13.	3451-Secretariat Economic Services	Capital	...	...	...
	5275-Capital Outlay on other Communication Services				
14.	2053-District Administration	Revenue	7,67,00,000	...	7,67,00,000
15.	2054-Treasury and Accounts Administration	Revenue	5,86,00,000	...	5,86,00,000
16.	2055-Police	Revenue	94,96,25,000	1,75,000	94,98,00,000
	2070-Other Administrative Services-Fire Protection and Control				
16.	2216-Housing	Capital	2,00,00,000	...	2,00,00,000
	4055-Capital Outlay on Police				
17.	4216-Capital Outlay on Housing	Capital	2,00,00,000	...	2,00,00,000
	2056-Jails				
17.	4059-Capital Outlay on Public Works	Revenue	3,75,10,750	...	3,75,10,750
		Capital	60,000	...	60,000
18.	2058-Stationery and Printing	Revenue	6,28,00,000	...	6,28,00,000
	4058-Capital Outlay on Stationery and Printing				
18.	4216-Capital Outlay on Housing	Capital	5,00,000	...	5,00,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
19.	2052-Secretariat-General Services	...	...	...
	2059-Public Works	...	...	...
	2203-Technical Education	...	...	...
	2204-Sports and Youth Services	Revenue	47,54,55,000	... 47,54,55,000
	2205-Art and Culture	...	...	...
	2216-Housing	...	...	...
	4059-Capital Outlay on Public Works	...	...	...
	4202-Capital Outlay on Education, Art and Culture	...	...	...
	4210-Capital Outlay on Medical and Public Health	...	...	...
	4216-Capital Outlay on Housing	Capital	14,54,30,000	... 14,54,30,000
	4403-Capital Outlay on Animal Husbandry	...	...	...
	4404-Capital Outlay on Dairy Development	...	...	...
	20.	2070-Other Administrative Services etc.	Revenue	10,51,00,000
4059-Capital Outlay on Public Works		Capital	...	... ..

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
21.	2075-Miscellaneous General Services	...	...	...	
	2202-General Education	...	...	...	
	2203-Technical Education	...	...	...	
	2204-Sports and Youth Services	...	...	...	
	2205-Art and Culture	Revenue	243,99,80,000	...	243,99,80,000
	2236-Nutrition	...	...	...	
	3425-Other Scientific Research	...	...	...	
	3454-Census, Survey and Statistics	...	...	...	
	4202-Capital Outlay on Education, Art and Culture	...	...	...	
	4204-Capital Outlay on Education, Sports, Art and Culture	Capital	10,00,000	...	10,00,000
6202-Loans for Education, Art and Culture	...	...	...		
22.	2070-Other Administrative Services etc.	Revenue	4,56,00,000	...	4,56,00,000
	2216-Housing-	...	...	...	
23.	2070-Other Administrative Services etc	Revenue	84,20,000	...	84,20,000
24.	2071-Pensions and other Retirements Benefits	Revenue	62,50,00,000	...	62,50,00,000
25.	2075-Miscellaneous General Services	Revenue	27,00,000	...	27,00,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
26.	2210-Medical and Public Health	Revenue	87,15,86,000	...	87,15,86,000
	2211-Family Welfare				
	4210-Capital Outlay on Medical and Public Health				
	421-Capital Outlay on Family Welfare				
27.	2215-Water Supply and Sanitation	Revenue	42,50,06,000	...	42,50,06,000
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation				
	4216-Capital Outlay on Housing				
28.	2216-Housing	Revenue	6,11,10,000	...	6,11,10,000
	4216-Capital Outlay on Housing				
	2217-Capital Outlay on Urban Development				
29.	2216-Housing	Revenue	17,33,19,000	...	17,33,19,000
	2217-Urban Development				
	4218-Capital Outlay on Housing				
	4217-Capital Outlay on Urban Development				
30.	2220-Information and Publicity	Revenue	3,80,00,000	...	3,80,00,000
31.	2230-Labour and Employment	Revenue	5,41,00,000	...	5,41,00,000
32.	3456-Civil Supplies	Revenue	3,26,90,000	...	3,26,00,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital	...	...	...
33.	2235-Social Security and Welfare	Revenue	...	...	...
	6235-Loans for Social Security and Welfare	Capital	10,00,000	...	10,00,000



SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	29,67,75,000	...	29,67,75,000
	2235-Social Security and Welfare				
	2236-Nutrition				
	4059-Capital Outlay on Public Works				
	4235-Capital Outlay on Social Security and Welfare				
	6225-Loans for Welfare of S.CS, S.TS and Other B.CS				
35.	2235- Social Security and Welfare	Revenue	21,00,000	...	21,00,000
36.	2075-Miscellaneous General Services	Revenue	95,50,000	...	95,50,000
	2235-Social Security and Welfare				
37.	2250-Other Social Services	Revenue	50,000	...	50,000
38.	3451-Secretariat Economic Services	Revenue	4,42,00,000	...	4,42,00,000
39.	2425-Co-operation	Revenue	5,86,25,000	...	5,86,25,000
	4425-Capital Outlay on Co-operation				
	4435-Capital Outlay on other Agricultural Programmes	Capital	6,76,42,000	...	6,76,42,000
	6425-Loans for Co-operation				

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
40.	2552-North Eastern Areas (Special Areas Programme) 4552-Capital Outlay on North Eastern Areas	Revenue	11,37,00,000	...	11,37,00,000
		Capital	7,61,00,000	...	7,61,00,000
41.	3454-Census, Surveys and Statistics	Revenue	3,89,00,000	...	3,89,00,000
42.	2216-Housing 3475-Other General Economic Services	Revenue	1,11,00,000	...	1,11,00,000
43.	2216-Housing 2491-Crop Husbandry 2408-Food Storage and Warehousing 2415-Agricultural Research and Education 2435-Other Agricultural Programmes 2702-Minor Irrigation 4216-Capital Outlay on Housing 4401-Capital Outlay on Crop Husbandry 4416-Investments in Agricultural Financial INST 4702-Capital Outlay on Minor Irrigation 6401-Loans for Crop Husbandry	Revenue	58,60,91,000	...	58,60,91,000
		Capital	9,53,00,000	...	9,53,00,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	2701-Medium Irrigation-II-Works Under E. and D Wing P.W.D Medium Irrigation Projects	Revenue	68,00,000	...	68,00,000
		Capital	8,70,00,000	...	8,70,00,000
	4701-Capital Outlay on Medium Irrigation 4711-Capital Outlay on Flood Control Projects	Revenue	20,87,00,000	...	20,87,00,000
		Capital	7,90,00,000	...	7,90,00,000
45.	2216-Housing 2402-Soil and Water Conservation 2415-Agricultural Research and Education	Revenue	7,90,00,000	...	7,90,00,000
46.	2501-Special Programmes for Rural Development	Revenue	7,90,00,000	...	7,90,00,000
47.	2216-Housing 2235-Social Security and Welfare 2403-Animal Husbandry 2415-Agricultural Research and Education	Revenue	25,53,80,000	...	25,53,80,000
		Capital	...	...	...
		Capital	...	...	...
	4059-Capital Outlay on Public Works 4403-Capital Outlay on Animal 6225-Loans for Welfare of S.CS, S.TS and other B.CS 6403-Loans for Animal Husbandry	Revenue	25,53,80,000	...	25,53,80,000
		Capital	...	...	...
		Capital	...	...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
48.	2216-Housing	} Revenue	12,49,47,000	... 12,49,47,000
	2404-Dairy Development			
	2415-Agricultural Research and Education			
49.	2216-Housing	} Revenue	5,59,00,000	... 5,59,00,000
	2405-Fisheries			
	2415-Agricultural Research and Education			
	4216-Capital Outlay on Housing			
	4405-Capital Outlay on Fisheries	} Capital	18,00,000	... 18,00,000
50.	2406-Forestry and Wild Life	} Revenue	30,39,99,000	1,000 30,40,00,000
	2415-Agricultural Research and Education			
	4406-Capital Outlay on Forestry and Wildlife	} Capital	35,00,000	... 35,00,000
	2216-Housing			
	2236-Nutrition			
	2401-Crop Husbandry			

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.			
51.	2501-Special Programmes for Rural Development	Revenue	41,12,50,000	... 41,12,50,000			
	2505-Rural Employment						
	2515-Other Rural Development Programmes						
	4216-Capital Outlay on Housing				Capital	1,04,00,000	... 1,04,00,000
	4515-Capital Outlay on Rural Development						
	6515-Loans for other Rural Development Programmes						
52.	2852-Industries	Revenue	2,67,50,000	... 2,67,50,000			
	4854-Capital Outlay on Cement and non-Metallic Mineral	Capital	4,25,00,000	... 4,25,00,000			
	4885-Capital Outlay on Industries and Mineral						
	6885-Loans for other Industries and Minerals						
53.	2216-Housing	Revenue	8,91,15,000	... 8,91,15,000			
	2851-Village and Small Industries						
	4851-Capital Outlay on Village and Small Industries						
	6851-Loans for Village and Small Industries				Capital	50,00,000	... 50,00,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
54.	2216-Housing	Revenue	13,42,00,000	...	13,42,00,000
	2851-Village and Small Industries				
	4216-Capital Outlay on Housing	Capital	2,89,50,000	...	2,89,50,000
	4851-Capital Outlay on Village and Small Scale Industries				
	6851-Loans for Village and small Industries				
55.	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	8,69,00,000	...	8,69,00,000
	4216-Capital Outlay on Housing	Capital	20,00,000	...	20,00,000
	4853-Capital Outlay on Mining and Metallurgical Industries				
56.	3054-Roads and Bridges	Revenue	34,92,00,000	...	34,92,00,000
	5054-Capital Outlay on Roads and Bridges	Capital	76,80,04,000	...	76,80,04,000
57.	3452-Tourism	Revenue	2,35,00,000	...	2,35,00,000
	4059-Capital Outlay on Public Works	Capital	1,50,00,000	...	1,50,00,000
	5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				
58.	3606-Aid Materials and Equipment	Revenue	...	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
59	5465-Investment in General Financial and Training Institutions	Capital	...	...
	6003-Internal Debt of the State Government	Capital	... 55,65,37,700	55,65,37,700
	6004-Loans and Advances from the Central Government	Capital	... 18,02,39,000	18,02,39,000
60.	7610-Loans to Government Servants etc	Capital	40,00,00,000	... 40,00,00,000
61.	7615-Miscellaneous Loans	Capital	...	...
62.	7810-Inter-State Settlement	Capital	...	...
63.	7999-Appropriation to Contingency	Capital	...	...
<b>Total</b>		... ..	1398,61,55,750	210,94,53,750 1600,56,03,450

L. M. SANGMA

Under Secretary to the Govt. of Meghalaya,

Law (B) Department.

The 10<sup>th</sup> July, 2000

No. LL (B) 32/92/195- The Meghalaya Taxation Laws (Amendment) Act, 2000 (Act No. 11 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 11 OF 2000**

**(As passed by the Meghalaya Legislative Assembly)**

Received the assent of the Governor on the 5<sup>th</sup> July, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 7<sup>th</sup> July, 2000

**THE MEGHALAYA TAXATION LAWS (AMENDMENT) ACT, 2000**

An

Act

Further to amend the Meghalaya Sales Tax Act, and the Meghalaya Finance (Sales Tax) Act

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of the Republic of India as follows:-

Short title and commencement	1	(i) This Act may be called the Meghalaya Taxation Laws (Amendment) Act, 2000 (ii) It shall be deemed to have come into force with effect from 12 day of August, 1997.
Insertion of New Section 3B,	2	In the Meghalaya Sales Tax Act (Assam Act XVII of 1957 as adapted and amended by Meghalaya), after section 3A the following new section 3B shall be inserted, namely- “Exemption for Industrial Units “3B (1) Notwithstanding anything contained in this Act, the State Government may, partly or fully exempt any industrial Unit and its produces from liability to pay any Tax under this Act. “(2) Any exemption under this section shall, as soon as may be after it is issued, be laid before the Meghalaya legislative Assembly.”



Insertion of New Section 3B,	3	In the Meghalaya Finance (Sales Tax) Act (Assam Act XI of 1956 as adapted and amended by Meghalaya), after section 3A the following new section 3B shall be inserted, namely-
“Exemption for Industrial Units		“3B (1) Notwithstanding anything contained in this Act, the State Government may, partly or fully exempt any industrial Unit and its produces from liability to pay any Tax under this Act.  “(2) Any exemption under this section shall, as soon as may be after it is issued, be laid before the Meghalaya legislative Assembly.”

L. M. SANGMA  
Deputy Secretary  
Government of Meghalaya,  
Law Department.  
Shillong.

**The 19<sup>th</sup> July, 2000**

No. LL (B) 32/93/30- The Meghalaya Amusement and Betting Tax (Amendment) Bill, 2000 (Act No. 12 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 12 OF 2000**

**(As passed by the Meghalaya Legislative Assembly)**

Received the assent of the Governor on the 15<sup>th</sup> July, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 19<sup>h</sup> July, 2000

**THE MEGHALAYA AMUSEMENT AND BETTING TAX (AMENDMENT) ACT,  
2000**

An

Act

Further to amend the Meghalaya Amusement and Betting Tax Act, (Assam Act, VI of 1939 as adapted by Meghalaya.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Amusements and Betting Tax (Amendment) Act, 2000 (2) It shall come into force at once.
Amendment of section 2 of Act VI of 1939	2	In section 2 of the Meghalaya Amusements and Betting Tax Act, (Assam Act VI of 1939 as adapted by Meghalaya) (hereinafter referred to as the principal Act).  (a) After clause (3-A), the following new clauses (3-B) and (3-C) shall be added namely:-  “(3-B) “Cable Service” means the transmission by cable of programme including retransmission by cables of any broadcast television signal.  “(3-C) “Cable Service Network” means any system consisting of a set of closed transmission paths and associated signal generation, control and distribution equipment designed to provide cable service for reception by multiple subscribers including subscribers who avail the reception through a sub-network catered by the main cable service network”.

- (b) In clause (4), after the words “feature thereof” occurring at the end, the words, “and also includes entertainment through cable service,” shall be added;
- (c) In clause (7), after the words “entertainment occurring at the end, the words “and also includes any payment for cable service” shall be added.
- (d) In clause (8), the words “and” occurring at the end shall be omitted;
- (e) In clause (9) after the words “named called” occurring at the end, the words “and” shall be added;
- (f) After clause (9), the following new clause shall be added, namely:-

“(10) “Subscribe” means a person who received the signal of cable television network at a place indicated by him to the proprietor of the cable television network without further transmitting it to any other person.

**Explanation-** In case of hotels each room or premise where signals of cable television network are received shall be treated as a subscriber.

Substitution of  
Section 3 C

3 For section 3C of the principal Act, the following shall be substituted namely:-

**“3C Tax on cable Service-** (1) The Proprietor of a cable television network providing cable service shall be liable to pay entertainment tax per cable television connection per mensem at such rates as the Government may from time to time and after previous publication of its intention to do so, notify in this behalf;

“(2) Nothing in sub-section (1) shall preclude the Government from notifying different rates of entertainment tax for household or for different categories of hotels.

“(3) Where the subscriber is a proprietor of a hotel, he shall pay the entertainment tax to the Government of such condition and in such manner as may be prescribed and at such rate as the Government may from time to time notify and different rates of tax may be notified for different categories of such subscribers.

“(4) The tax payable under this section shall be paid collected or realised in such manner as may be prescribed”

- Substitution of section 5                      4      For section 5 of the principal Act, the following shall be substituted, namely:-
- “5 Penalty for non-payment of tax-** (1) If any person is admitted for payment to any place of entertainment and the provision of section 4 are not complied with, the proprietor of the entertainment to which such person is admitted shall, on conviction before a Magistrate, be liable in respect of each such offence to a fine not exceeding five hundred rupee and shall in addition be liable to pay any tax which should have been paid.
- “(2) If any proprietor of a cable television network fails to pay the entertainment tax as per provision of section 3C, he shall on conviction before a Magistrate, be liable in respect of each such offence to a fine not exceeding one and a half times of the amount of the tax due and shall in addition be liable to pay any tax which should have been paid.
- Substitution of section 11(1)                      5      In section 11 of the principal Act, for sub-section (1), the following shall be substituted, namely:-
- “(1) The Commissioners or any other officer authorised in this behalf by him may with such assistance as may be necessary, enter, inspect and search any place of entertainment while the entertainment is proceeding, and any place ordinarily used as a place of entertainment or for keeping records, connected therewith, at any reasonable time with a view to seeing whether the provisions of this Act and the rules made there under are being complied with
- Explanation:** - The expression “place of entertainment” in case of a cable service means the place from where the cable television network is operated”.
- Substitution of section 11(A)                      6      For section 11A of the principal Act, the following shall be substituted namely:-
- “11. A seizure of Books of Accounts etc:- The Commissioner or any other officer authorised in this behalf by him may seize any books of account, admission tickets, counterfoil of tickets or any of her documents from any place of entertainment where the entertainment is proceeding or from any place ordinarily used as at place for entertainment if the officer has reasons to suspect that the provisions of this chapter or any rules made the re under are not complied with and retain the same for so long as may be necessary for the purposes of this Act and shall grant a receipt to the proprietor of the same.

**Explanation:-** The expression “place of entertainment” in case of Cable Service means the place from where the cable television network is operated”.

Insertion of new section 12B

7

After section 12A of the following principal Act, the following new section 12B shall be inserted, namely:-

“12B. **Information before holding entertainment:-** No entertainment on which a tax is leviable under the Act shall be held without prior information given to the Commissioner or to any other officer authorised by him in this behalf, in the manner prescribed.

“(2) Proprietor of a cable television network shall provide entertainment unless he obtains permission from the Commissioner or any other officer authorised by him in this behalf, the manner prescribed.

“(3) Notwithstanding anything contained in this Act or any other law for the time being in force, the Commissioners, or any other officer authorised by him in this behalf may after giving the proprietor a reasonable opportunity of being heard , prohibit the holding of such entertainment and may also take all reasonable steps to ensure that the order of prohibition is complied with, if he is satisfied that-

- (a) The proprietor has given any false information which is likely to result in the evasion of tax, or
- (b) The proprietor has failed to deposit the security money as demanded in this regard, or
- (c) The proprietor has committed breach of any of the provisions of this Act and/or the rules made there under.”

L. M. SANGMA

Deputy Secretary to the Government of Meghalaya,

Law Department.

**The 21<sup>st</sup> December, 2000**

No. LL (B) 200/84/119- The Contingency Fund of Meghalaya (Amendment) Act, 2000 (Act No. 13 of 2000) is hereby published for general information.

**MEGHALAYA ACT No. 13 OF 2000**

**(As passed by the Meghalaya Legislative Assembly)**

Received the assent of the Governor on the 10<sup>th</sup> December, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 21<sup>st</sup> December, 2000

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2000**

To amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2000 (2) It shall be deemed to have come into force on the 24 <sup>th</sup> day of October, 2000
Amendment of Section 2.	2	To Section 2 of the Contingency Fund of Meghalaya Act, 1972 the following proviso shall be added, namely:-  “Provided that during the period beginning on the 24 <sup>th</sup> October, 2000 and ending on 31 <sup>st</sup> March, 2001, this section shall have effect subject to the modification that for the word “rupees six crores, the words ‘rupees thirty crores’ shall be substituted.”
Repeal of Ordinance 2 of 2000	3	The Contingency Fund of Meghalaya (Second Amendment) Ordinance, 2000 is hereby repealed.

L. M. SANGMA

Deputy Secretary to the Govt. of Meghalaya,

Law (B) Department.

**The 4<sup>th</sup> February, 2000**

No. LL (B) 200/84/101- The Contingency Fund of Meghalaya (Amendment) Ordinance, 2000 promulgated by the Governor of Meghalaya on the 2<sup>nd</sup> February, 2000 is hereby published for general information.

**MEGHALAYA ORDINANCE No. 1 OF 2000**

Promulgated by the Governor on the 2<sup>nd</sup> February, 2000.

Published in the Extra-ordinary Gazette of Meghalaya, dated 4<sup>th</sup> February, 2000

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE,

2000

An

Ordinance

To amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Fifty-first Year of the Republic of India the following Ordinance, namely:-

Short title and Commencement	1	(1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2000 (2) It shall come into force at once.
Amendment of 1972 the section 2 of Meghalaya Act 5 of 1972	2	To Section 2 of the Contingency Fund of Meghalaya Act, following proviso shall be added, namely:-

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 2000 and ending the 31<sup>st</sup> day of March, 2001, this section shall have effect subject to the modification that for the word “rupees six crores, the words ‘rupees thirty crores’ shall be substituted.”

Dated Raj Bhavan

The 2<sup>nd</sup> February, 2000

(M. M. JACOB)

Governor of Meghalaya.

Dated Shillong

The 4<sup>th</sup> February, 2000

L. M. SANGMA

Under Secretary to the Govt. of Meghalaya,

Law (B) Department.



**The 24<sup>th</sup> October, 2000**

No. LL (B) 200/84/110- The Contingency Fund of Meghalaya (Second Amendment) Ordinance, 2000 (Ordinance No. 2 of 2000) is hereby published for general information.

**MEGHALAYA ORDINANCE No. 2 OF 2000**

Promulgated by the Governor on the 23<sup>rd</sup> October, 2000.

Published in the Extra-ordinary Gazette of Meghalaya, dated 24<sup>th</sup> October, 2000

THE CONTINGENCY FUND OF MEGHALAYA (SECOND AMENDMENT)

ORDINANCE, 2000

An

Ordinance

To amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Fifty-first Year of the Republic of India the following Ordinance, namely:-

Short title and Commencement	1	(1) This Ordinance may be called the Contingency Fund of Meghalaya (Second Amendment) Ordinance, 2000 (2) It shall come into force at once.
Amendment of section 2 of Meghalaya Act 5 of 1972.	2	To Section 2 of the Contingency Fund of Meghalaya Act, 1972, the following proviso shall be added, namely:-

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Second Amendment) Ordinance, 2000 and ending the 31<sup>st</sup> day of March, 2001, this section shall have effect subject to the modification that for the word “rupees six crores” the words ”rupees thirty crores” shall be substituted.”

Dated Raj Bhavan

The 23<sup>rd</sup> October, 2000

(M. M. JACOB)

Governor of Meghalaya.

Dated Shillong

The 24<sup>th</sup> October, 2000

L. M. SANGMA

Deputy Secretary to the Govt. of Meghalaya,

Law (B) Department.

DPS Law (B)-63/2000- -23.3.2001